

# Haryana Government Gazette **EXTRAORDINARY**

Published by Authority

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No. 44-2020/Ext.] CHANDIGARH, TUESDAY, MARCH 31, 2020 (CHAITRA 11, 1942 SAKA)

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#### PART - I

#### HARYANA GOVERNMENT

#### LAW AND LEGISLATIVE DEPARTMENT

#### **Notification**

The 31st March, 2020

**No. Leg. 2/2020.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 13th March, 2020 and is hereby published for general information:-

### HARYANA ACT NO. 2 OF 2020

# THE HARYANA GROUP D EMPLOYEES (RECRUITMENT AND CONDITIONS OF SERVICE) AMENDMENT ACT, 2020

#### AN

#### **ACT**

further to amend the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

1. This Act may be called the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Act, 2020.

Short title.

- 2. After sub-section (2) of section 1 of the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018 (hereinafter called the principal Act), the following sub-section shall be added, namely:-
- Amendment of section 1 of Haryana Act 5 of 2018.
- "(3) It shall apply to all persons appointed on any Group D post on or after the 28th March, 2018.".
- 3. In section 2 of the principal Act,-
  - (i) for clause (a), the following clause shall be substituted, namely:-
    - '(a) "appointing authority" means,-
      - (i) the authority empowered to make appointment to the service of which the Government employee is for the time being a member; or
      - (ii) the authority empowered to make appointment to the post which the Government employee for the time being holds; or
      - (iii) the authority which appointed the Government employee to such service, pay structure or post, as the case may be; or
      - (iv) where the Government employee having been a permanent member of any other service or having held any other post, has been in continuous employment of the Government, the authority which appointed him to that service or to that post whichever authority is the highest authority;';
  - (ii) for clause (b), the following clause shall be substituted, namely:-
    - '(b) "appointment" means an appointment of a member of Service in accordance with this Act or any rules for compassionate appointment, applicable at the time of such appointment, as the case may be, who discharges, for the first time, the duties of a post borne on the cadre of such Service or commences the probation, instruction or training prescribed thereof;';
  - (iii) for clause (n), the following clause shall be substituted, namely:-
    - '(n) "Service" means a common cadre of Group D posts in the State;'.

Amendment of section 2 of Haryana Act 5 of 2018.

Omission of section 12 of Haryana Act 5 of 2018.

**4.** Section 12 of the principal Act shall be omitted.

Amendment of section 15 of Haryana Act 5 of 2018.

- 5. In section 15 of the principal Act,-
  - (i) for the sign ":" existing after the first proviso, the sign "." shall be substituted;
  - (ii) the second proviso shall be omitted.

Omission of certain sections of Haryana Act 5 of 2018.

**6.** Sections 16, 17, 18, 19 and 20 of the principal Act shall be omitted.

BIMLESH TANWAR, Secretary to Government Haryana, Law and Legislative Department.

8738—L.R.—H.G.P., Pkl.